

आयकर अपीलीय अधीकरण, न्यायपीठ –“A” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA
 [Before Shri A. T. Varkey, Hon’ble Judicial Member and Dr. M. L. Meena, Hon’ble Accountant Member]

I.T.A. No. 2227/Kol/2019
Assessment Year: 2013-14

Kamlesh Sharma (PAN: AKTPS6671G)	Vs.	Income-tax Officer, Wd-48(3), Kolkata
Appellant		Respondent

Date of Hearing (Virtual)	02.08.2021
Date of Pronouncement	02.08.2021
For the Appellant	Shri Anil Kochar, Advocate
For the Respondent	Shri Supriyo Pal, Addl. CIT

ORDER

Per Bench:

This appeal has been preferred by the assessee against the order of Ld. CIT(A)-14, Kolkata dated 30-08-2019 for assessment years 2013-14.

2. At the outset, Shri Anil Kochar, Advocate, Learned Authorised Representative of the assessee brought to our notice that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2020 (hereinafter, the ‘scheme’) and had filed Form no. 1 and Form no. 2 before the Competent Authority and the Competent Authority had accepted it and had issued Form-3. Thereafter the assessee has remitted the tax as per Form 3 and filed form no. 4 and is expecting Form 5 anytime from the competent authority. In the light of the above, the assessee expresses his desire to withdraw his appeal. Apropos the discussion (supra) and since Shri Supriyo Pal, Addl., CIT, Learned Departmental Representative does not have any objection in withdrawing the same, we allow the assessee to withdraw the impugned appeal.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-(Dr. M. L. Meena)
Accountant Member

Sd/-(A. T. Varkey)
Judicial Member

Dated: 2nd August, 2021

JD, Sr. PS

Copy of the order forwarded to:

1. Appellant- Shri Kamlesh Sharma, 322, G. T. Road, Tirupati Apartment, Howrah-701202
2. Respondent – ITO, Ward-48(3), Kolkata
3. The CIT(A)- 14, Kolkata
4. CIT- , Kolkata
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Senior Private Secretary/DDO
ITAT, Kolkata Benches, Kolkata
